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THE ASSAM CINEMA (REGULATION) (AMENDMENT) BILL, 2022

**A
BILL**

further to amend the Assam Cinema (Regulation) Act, 1953.

Preamble

Whereas it is expedient to amend the Assam Cinema (Regulation) Act, 1953 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XIV of
1953

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Cinema (Regulation) (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 7

2. In the principal Act, in section 7, for the words "five thousand rupees" appearing in between the words "extend to" and "and in" the words "rupees ten thousand" shall be substituted.

Das
CHECKED BY: IHB
LEGISLATIVE DEPARTMENT
ON 13.12.2022

FINANCIAL MEMORANDUM

This Bill does not entail any expenditure from the Consolidated Fund of the State once it comes into force.

MEMORANDUM OF DELEGATED LEGISLATION

This Bill does not provide to delegate legislative power to the Executive.


(Handwritten signature)
(Ray) Mr. Ray

Minister
P&RD, F&CS and C.A., L & J, GAD
Dispur, Assam

STATEMENT OF OBJECTS AND REASONS

The objective to introduce the Bill namely, The Assam Cinema (Regulation) (Amendment) Bill, 2022 has been to amend the present amount payable as penalty for contravention of The Assam Cinemas (Regulations) Act, 1953 had been fixed as Rs. 5000/- (Rupees five thousand) only (as per The Assam Cinemas (Regulation) (Amendment) Act, 2005) and in case of any continuous offences, with a further extended fine of Rs. 500/- (Rupees five hundred) only for each day during which the offence continues, and this amount as fine continues to be imposed till since then.

It has been proposed to amend the Section 7 which relates to penal provision of Rs. 10,000/- instead of Rs. 5000/-.



(Sri. Ranjeet Kr. Dass)
Minister,
General Administration Department



(Hemen Das)
Principal Secretary,
Assam Legislative Assembly

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EXTRACT OF THE BILL AS CONSIDERED BY THE HON'BLE CABINET IN ITS MEETING

HELD ON 15.12.2022

Re-fixing of penalties for contravention of The Assam Cinemas (Regulation) (Amendment) Act, 2005 from Rs. 5,000/- (Rupees five thousand) only to Rs. 10,000/- (Rupees ten thousand) only covered under Section 7 of the Act :

The Assam Cinemas (Regulation) Act, 1953 and The Assam Cinemas (Regulation) Rules, 1960, thereof had been enacted to make provisions for regulating exhibitions by means of cinematographs and the licensing of cinemas in the state of Assam.

The objective to introduce the Bill namely, The Assam Cinema (Regulation) (Amendment) Bill, 2022 is to amend the present amount payable as penalty for contravention of The Assam Cinemas (Regulations) Act, 1953 as covered under Section 7 of the Act which had earlier been fixed as Rs. 5000/- (Rupees five thousand) only, as per The Assam Cinemas (Regulation) (Amendment) Act, 2005, and in case of any continuous offences, with a further extended fine of Rs. 500/- (Rupees five hundred) only for each day during which the offence continues, and this amount as fine continues to be imposed till since then.


Joint Secretary to the Govt. of Assam, 20/11/2022
General Administration Department

12
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পঞ্জীকৃত নম্বৰ ৭৬৮/৯৭

Registered No. 768/97

অসম



ৰাজপত্ৰ

মাতৃমহাৰাষ্ট্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 330 দিশপুৰ, বুধবাৰ, 28 চেপ্তেম্বৰ, 2005, 6 আহিন, 1927 (শক)
No.330 Dispur, Wednesday, 28th September, 2005, 6th Asvina, 1927 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 12th September, 2005

No. LGL.88/2005/31.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.